

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NAVDURGA ADVISORY PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Navdurga Advisory Private Limited
2.	Date of incorporation of corporate debtor	7 th March, 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65991MH2009PTC348166
5.	Address of the registered office and principal office (if any) of corporate debtor	F/NO - 103, Mangalam Icon, Cement Road, 186, Shivaji Nagar, Nagpur - 440010.
6.	Insolvency commencement date in respect of corporate debtor	28 th March, 2023 (date of receipt of order 29 th March, 2023)
7.	Estimated date of closure of insolvency resolution process	24 th September, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dilipkumar Natvarlal Jagad IBBI/IPA-001/IP-P00233/2017-2018/10462
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Dilipkumar Natvarlal Jagad 803/804, Ashok Heights, Opp Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Old Nagar X Road, Gundavali, Andheri East, Mumbai City, Maharashtra - 400069. dilipjagad@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Dilipkumar Natvarlal Jagad 803/804, Ashok Heights, Opp Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Old Nagar X Road, Gundavali, Andheri East, Mumbai City, Maharashtra - 400069. dilipjagad@hotmail.com; navdurga.ird@gmail.com
11.	Last date for submission of claims	12 th April, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a Corporate Insolvency Resolution Process ("CIRP") of the NAVDURGA ADVISORY PRIVATE LIMITED ("CD") vide order no. C.P. (IB)/249/(MB)/2022 dated 28th March 2023 (date of receipt of order 29th March, 2023).

The creditors of Navdurga Advisory Private Limited, are hereby called upon to submit their claims with proof on or before 12th April, 2023 to the IRP at the address mentioned against entry No. 10.

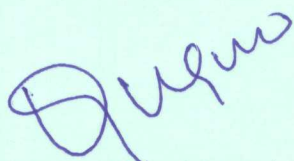
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29th March, 2023
Place: Mumbai




Dilipkumar Natvarlal Jagad
Interim Resolution Professional
IBBI/IPA-001/IP-P00233/2017-18/10462